

1997 appointing the members of the Bureau of Indian Standards with immediate effect, issued under section 3 of the Bureau of Indian Standards Act, 1986.

[Placed in Library. See No. LT 2204/97]

Notifications of Delhi Municipal Corporation Act, 1957 and Central Industrial Security Force (Amendment) Rules etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : Sir, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 490 of the Delhi Municipal Corporation Act, 1957:—

- (i) Notification No. U-14011/160-89-Delhi (I) published in Delhi Gazette dated the 29th November, 1996 containing order extending the period of supersession of MCD for an additional period of three months with effect from the 1st December, 1996.
- (ii) Notification No. U-14011/160-89-Delhi (I) published in Delhi Gazette dated the 28th February, 1997 containing order extending the period of suppression of MCD for an additional period of one month with effect from the 1st March, 1997.

[Placed in Library. See No. LT 2205/97]

(2) A copy of the Central Industrial Security Force (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 391(E) in Gazette of India dated the 16th July 1997, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

[Placed in Library. See No. LT 2206/97]

Notification regarding Multi State Cooperative Societies Act, 1984

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : Sir, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 109 of the Multi State Cooperative Societies Act, 1984:—

- (i) The Multi-State Co-operative Societies (Registration, Membership, Direction and Management, Settlement of Disputes, Appeal and Revision) Amendment Rules, 1997 published in Notification No. G.S.R. 257(E) in Gazette of India dated the 14th May, 1997.
- (ii) The Multi-State Co-operative Societies (Privileges, Properties and Funds, Accounts,

Audit, Winding up and Execution of Decrees, Orders and Decisions) (Amendment) Rules, 1997 published in Notification No. G.S.R. 258(E) in Gazette of India dated the 14th May, 1997.

[Placed in Library. See No. LT 2207/97]

12.03 hrs.

STANDING COMMITTEE ON PETROLEUM AND CHEMICALS

Twelfth Report

SHRI PABAN SINGH GHATOWAR (Dibrugarh) : Sir, I beg to present the Twelfth Report (Hindi and English versions) of Standing Committee on Petroleum and Chemicals (1996-97) on Action Taken by Government on the recommendations contained in Ninth Report on 'Demands for Grants' (1997-98) of the Ministry of Petroleum and Natural Gas (Part I).

I may also inform the House that the Report was presented to the hon. Speaker on 2nd July, 1997 under Direction 71A(1) when the House was not in session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of Rules of Procedure.

12.03¹/₄ hrs.

MOTION FOR ELECTION TO COMMITTEE

Central Coordination Committee

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : Sir, I beg to move:

"That in pursuance of Section 3(2)(h) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, the members of this House do proceed to elect in such manner as the Speaker may direct, two Members from among themselves to serve as Members on the Central Coordination Committee for the period till they cease to be the Members of the House subject to other provisions of the Act and the Rules made thereunder."

MR. CHAIRMAN : The question is :

"That in pursuance of Section 3(2)(h) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, the members of this House do proceed to elect in such manner as the Speaker may direct, two Members from among themselves to serve as Members on the Central Coordination Committee for the period till they cease

to be the Members of the House subject to other provisions of the Act and the Rules made thereunder."

The motion was adopted.

SUPPLEMENTARY DEMANDS FOR
GRANTS (RAILWAYS)

12.03¹/₂ hrs.

[Translation]

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : I beg to lay on the table a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1997-98.

...(Interruptions)

[English]

SHRI PRITHVIRAJ D. CHAVAN (Karad) : Sir, I want to raise a matter regarding today's business. ... (Interruptions).

MR. CHAIRMAN : Please take your seats.

...(Interruptions)

SHRI PRITHVIRAJ D. CHAVAN : An understanding was reached that the matter which is being discussed now will be disposed of before two o'clock. ... (Interruptions).

MR. CHAIRMAN : I cannot hear you. Let Shri Prithviraj D. Chavan make a point.

...(Interruptions)

[Translation]

SHRI RAJESH RANJAN *alias* PAPPU YADAV (Purnea) : A conspiracy has been hatched to kill me. ... (Interruptions)

[English]

MR. CHAIRMAN : I will come to that.

SHRI PRITHVIRAJ D. CHAVAN : Mr. Chairman, Sir, an understanding was reached regarding today's business. We have a Motion on Bihar which was moved by the Leader of the Opposition. I request you to finish that item today by dispensing with the lunch hour. The matter can be disposed of by two o'clock. I think, an understanding has been reached that the Motion under

Rule 184 regarding atrocities on dalits in Mumbai can be taken up at two o'clock. Please announce that in the House. ... (Interruptions). We want to plan our programme. We want to know when the Maharashtra matter will come up. There is an understanding with the Speaker. Please let us know. ... (Interruptions).

SHRI P.R. DASMUNSI (Howrah) : Mr. Chairman, I gave a notice today. ... (Interruptions).

MR. CHAIRMAN : Please take your seats.

...(Interruptions)

MR. CHAIRMAN : Regarding the point raised by Shri Prithviraj Chavan, I want to inform the House that there was an understanding in the discussion that we had with the leaders of the political parties that we would complete the discussion on Bihar by sitting continuously, skipping the lunch hour and we would dispose of the discussion on Bihar, as early as possible.

SHRI MADHUKAR SARPOTDAR (Mumbai North-West) : Mr. Chairman, Sir, when was this discussion with the leaders of the political parties held yesterday and where was it held?

MR. CHAIRMAN: There was no meeting.

SHRI MADHUKAR SARPOTDAR : I must know the factual position.

MR. CHAIRMAN : I will tell you. There was no formal meeting of the party leaders. I did not say that. What I said was, about the Bihar discussion the party leaders met the hon. Speaker.

SHRI MADHUKAR SARPOTDAR : Sir, a wrong thing should not go on record.

MR. CHAIRMAN : Shri Sarpotdar, please listen to me. I did not say that there was a meeting. I said that there was an understanding. That means, the party leaders met the hon. Speaker and there was an understanding. I did not say that there was a decision taken and I did not say that there was a meeting. Please understand.

SHRI V. DHANANJAYA KUMAR (Mangalore) : Mr. Chairman, Sir, there is no urgency to finish the discussion today itself.

MR. CHAIRMAN : There is nothing like that. Nobody wants an item to drag on like that. Otherwise, there is no question of urgency.

...(Interruptions)